

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 44517/2024

[Arising out of impugned final judgment and order dated 18-04-2024 in ABA No. 11250/2022 passed by the High Court of Jharkhand at Ranchi]

STATE OF JHARKHAND

Petitioner(s)

VERSUS

NISHAR AHMAD @ NISAR AHMAD &amp; ANR.

Respondent(s)

IA No. 48345/2025 - CONDONATION OF DELAY IN FILING, IA No. 48342/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS, IA No. 48347/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 48346/2025 - EXEMPTION FROM FILING O.T.

Date : 28-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE K. VINOD CHANDRANFor Petitioner(s) : Mr. Kumar Anurag Singh, Adv.  
Mr. Jayant Mohan, AOR  
Ms. Meenakshi Chatterjee, Adv.  
Ms. Adya Shree Dutta, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

The State of Jharkhand has challenged the order passed by the High Court on 18.04.2024 by which anticipatory bail has been granted to Respondent No. 1.

Considering the nature of the case, we see absolutely no reason to interfere with the impugned order in exercise of our jurisdiction under Article 136 of the Constitution of India. The Special Leave Petition is, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASST. REGISTRAR-CUM-PS(RENU BALA GAMBHIR)  
ASSISTANT REGISTRAR